CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH AT RANCHI O.A. NO. 051/00090/2021 CORAM

HON'BLE SHRI M.C. VERMA, MEMBER (JUDICIAL) HON'BLE SHRI SUNIL KR. SINHA, MEMBER (ADMINISTRATIVE) DATE OF ORDER 09.02.2021

Balram Singh, Son of Sri Gadhro Mandal, R/o Mohalla-Kumbhar Patti,Near Ambedkar Club, P.O. & P.S. Dhanbad, District-Ddhanbad (Jharkhand)- 826001 & 7 ors.Applicant.



By Advocate : Shri Rajesh Kumar, Sri Gaurav Raj & Ms. Apurva Pathak.

Versus

Union of India, through the Assistant Commissioner (CCO), Central Excise & Service Tax, Ranchi Zone, Patna having its Office at Bir Chand Patel Path, Patna, P.O. & GPO, P.S. Bir Chand Patel Path, District-Patna (Bihar).800021 & 5 ors.

.....Respondents

By Advocate: Shri R. Krishna.

ORDER (ORAL)

M.C. Verma: The matter is at notice stage hearing. Having received advance copy of OA, Shri R. krishna, Sr. Counsel appears for respondents.

2. Heard. Learned counsel for applicant while pressing the OA submits that the grievance of the applicant is non-regularization of his service. That previously applicant approached this Tribunal in OA 270/2009, which was dismissed on 10.05.2013. Thereafter, applicant preferred Writ Petition, being No. 7503/2016, before Hon'ble Jharkhand High Court which was decided on 01.10.2020, with liberty to the applicant to raise their fresh cause of action in the light of Office Memorandum dated 11.12.2006, before the appropriate forum. And that pursuant to that direction applicant gave representation dated 09.11.2020, 26.11.2020 & 21.10.2020 but still no decision on said representations has been taken by the respondents. Hence the OA.

- 3. Learned counsel for applicant concluded his submission stated that applicant would be satisfied at this stage if this OA is disposed of with direction to respondents to take decision on his representations within a time frame.
- 4. Learned counsel for respondents is having no objection if OA be disposed of as per the request of the counsel for applicant.
- 5. Having taken note of entirety, this OA is disposed of with direction to the respondents to dispose of the representations of the applicant within three months from the date of receipt of a copy of this Order.
- 6. Pending M.A., if any, also stands disposed of.

(Sunil Kr. Sinha) Member (Admn.) B/p

(M.C. Verma) Member (Judl.)